

ITEM NO.1501

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1082/2019

CHILAKAMARTHI VENKATESWARLU & ANR.

Appellant(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

Date : 31-07-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr. K.L. Sastry, Adv.
Mr. K. Srivarshini, Adv.
Mr. Kesana Vishnu Vardhan Goud, Adv.
Ms. Aswathi M.K., AOR

For Respondent(s)

Mr. Guntur Prabhakar, AOR

Mr. R. Chandrachud, Adv.
Mr. Allanki Ramesh, Adv.
Ms. Aruna Gupta, AOR
Mr. Syed Ahmad Naqvi, Adv.

Mr. Mahjooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Ms Justice Indira Banerjee pronounced the judgment of the Bench comprising Hon'ble Dr. Justice D.Y. Chandrachud and Her Ladyship.

The appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(MANISH SETHI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)